

23.04.2014.

App: Sri R.S. Gupta, learned counsel for the applicant.

Resp: Sri K.K. Shukla, learned counsel for the respondents.

The applicant has preferred the present C.C.P. for non-compliance of the order dated 07.07.2006 passed in O.A.No.606/2005. The respondents preferred a Writ Petition No.1341 (SB) of 2010 and by means of an order dated 25.9.2006 the Hon'ble High Court pleased to grant interim stay staying the order of this Tribunal. Sri K.K. Shukla, learned counsel for the respondents submits that the said writ petition is still pending and stay is operating till date.

Under such circumstances, the C.C.P. is dismissed with liberty to either of the parties to get it revived after the disposal of the writ petition by the Hon'ble High Court. Notices issued, if any, stands discharged.

*J.Ch*

(Ms. Jayati Chandra)  
Member (A)

*W.R.A. A.M.*  
(Navneet Kumar)  
Member (J)

Amit/-

*or  
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